

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH, 'SMC': NEW DELHI**

**(Through Video Conferencing)**

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER**

**ITA No.9034/DEL/2019  
[Assessment Year: 2016-17]**

PI Foundation Trust, Near Air Force Station, Village Rajokari, South West Delhi, Delhi-110038	ITO (Exemp.) Ward-2(4), Room No.2409, E-Block, Civic Centre, Minto Road, New Delhi-110002
<b>PAN-AACTP1730C</b>	
Assessee	Revenue

Assessee by	None
Revenue by	Sh. R. K. Gupta, Sr. DR

<b>Date of Hearing</b>	<b>25.08.2021</b>
<b>Date of Pronouncement</b>	<b>25.08.2021</b>

**ORDER**

This appeal filed by the assessee is directed against the order dated 17.09.2019 of the learned CIT(A)-40, Delhi, relating to Assessment Year 2016-17.

2. None appeared on behalf of the assessee during the course of Virtual Hearing before us. The assessee, vide its letter dated 05.08.2021, has requested for withdrawal of the appeal filed by the assessee stating that the assessee has opted to settle the dispute relating to the tax arrears for the

assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned DR has no objection.
4. In view of the above, I accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced in the open court on conclusion of Virtual Hearing on 25.08.2021.

**Sd/-**

**[R.K.PANDA]**  
**ACCOUNTANT MEMBER**

**Delhi;** Dated: 25/08/2021.

*Shekhar, Sr. P.S*

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,  
ITAT, New Delhi